

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos.326 and 321 of 2018
IN
CP (IB) No. 131/Chd/HP/2018**

**Under Section 10 of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

Maxim India Venues Pvt. Ltd.

...Petitioner-Corporate Debtor

Present: Mr. Bhal Singh Malik, Mr. Ashok Malik and Mr. Nitin Kant Setia,
Advocates for the petitioner.
Mr. Rakesh Gupta and Mr. Puneet Jain, Advocates for SBI -
Financial Creditor.

CA No. 326/2018

Prayer is made in the application for condonation of delay in filing amended index and amended Form 6 in compliance with the order dated 03.08.2018. Notice of this application to the financial creditors and the learned counsel appearing for the financial creditor accept the notice and do not object to the prayer made in the application. For the reasons stated in the application, the same is allowed and the delay in filing the amended index and the amended Form 6 is condoned. CA No. 326/2018 stands disposed of.

CA No. 321/2018

In view of the order passed in the aforesaid CA No.326/2018, the application is allowed and the documents i.e. amended index and the amended Form 6 be taken on record. CA No. 321/2018 stands disposed of.

List the CP (IB) No. 131/Chd/HP/2018 on 29.08.2018 for arguments.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member(Technical)

August 23, 2018
saini